

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-300/ND/2021

IN THE MATTER OF:
M/s. Preet Suttering Store

...PETITIONER

Vs.

M/s. M. I. Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 13.09.2023
(Virtual Hearing)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Operational Creditor :

For the RP :Mr. Kamal Gupta Advocate

For the Respondent/Corporate Debtor :Adv. Sushil aggarwal

ORDER

IA/1728/2023

This is an application under Section 19(2) of the IBC, 2016 filed by the RP seeking documents from the Respondent.

Heard the Ld. Counsel for the Applicant. Ld. Counsel for the Respondent appears and submitted that they have already provided all the documents, however the Counsel for the Resolution Professional submitted that some documents are still required. Counsel for the RP is directed to make a list of the documents which are yet to be provided by the Respondent and provide the copy of the same to the Counsel for the Respondent. List on **17.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)